

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 811 of 2019

IN THE MATTER OF:

M/s. Richa Fashion Pvt. Ltd.

...Appellant

Versus

M/s. Crown Realtech Pvt. Ltd.

...Respondent

Present: For Appellant : **Mr. Prashant Katara, Advocate**

O R D E R

08.08.2019 The Appellant has challenged the order dated 2nd July, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi whereby the proceeding has been deferred to 5th August, 2019 and reads as follows:

“The matter is pending before Hon’ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 05.08.2019.”

In absence of any cause of action, we are not inclined to interfere with the said order. The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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